GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3928 ANSWERED ON:03.12.2010 STOCK EXCHANGES Raghavan Shri M. K.

Will the Minister of FINANCE be pleased to state:

- (a) the provisions for starting a Stock Exchange; and
- (b) the details of applications received by the Government for opening of stock exchanges and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a) An entity desirous of starting a stock exchange would have to comply with several provisions contained in the relevant Acts, Rules and Regulations made there under and guidelines/circulars issued by SEBI from time to time. They include Securities Contracts (Regulation) Act, 1956, Securities Contracts (Regulations) Rules, 1957 and Securities and Exchange Board of India Act, 1992.
- (b) Applications for starting exchanges are to be made to Securities and Exchange Board of India(SEBI). SEBI received the following applications for opening of stock exchanges in the last three years. The details of the same are as under:

Sr.no. Name of Stock Exchanges Date of application Action taken

- 1 MCX Stock Exchanges Limited August 21,2008 SEBI, vide notification dated September 18, 2008 granted recognition, subject to conditions mentioned therein.
- 2 United Stock Exchange of November 13,2009 SEBI, vide notification dated India Limited March 26, 2010 granted recognition, subject to conditions mentioned therein.
- 3 ICAP Institutional Stock October 27,2008 SEBI, vide letter dated December Exchange of India Limited 21, 2009 granted no-objection for using the word `Stock Exchange` in the name `ICAP Institutional Stock Exchange of India Limited` (ICAP).

 ICAP has submitted a revised proposal.